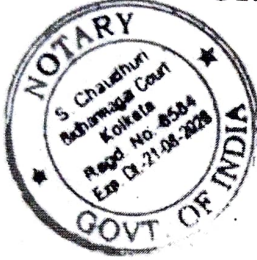


**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 25/2026/EZ



ANKUR SHARMA

Versus

THE STATE OF WEST BENGAL & ORS

AFFIDAVIT FILED BY THE RESPONDENT Nos. 1, 3 & 5, IN COMPLIANCE OF THE ORDER PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA DATED 05.02.2026

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1.	Affidavit		1-8
2.	A copy of the letter vide no. 226/CTO/EN/108(8)/2019-20 dt. 10.08.2021	R/1	9-11
3.	A copy of the letter vide no. 196/CTO/EN/108(8)/2025-26(Link-2) dt. 01.04.2026	R/2	12-13
4.	A Copy of the letter vide No. 275/CTO/EN/108(8)/2019-20 dt. 15.07.2022	R/3	14-17
5.	A Copy of the letter vide no. 277/CTO/EN/108(8)/2019-20 dt. 15.07.2022	R/4	18
6.	A Copy of the letter vide no. 276/CTO/EN/108(8)/2019-20 dt. 15.07.2022	R/5	19
7.	A Copy of the DM Order	R/6	20-21

Submitted

Sibojyoti Chakrabarti

Advocate

U 2 APR 2026

Advocate
STATE OF WEST BENGAL

SL. NO. 53/2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 25/2026/EZ**



ANKUR SHARMA

**BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS**

Versus

THE STATE OF WEST BENGAL & ORS

AFFIDAVIT FILED BY THE RESPONDENT Nos. 1, 3 & 5, IN COMPLIANCE OF THE ORDER PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA DATED 05.02.2026

Most Respectfully Sheweth

I, Mrs. Sumana Bhattacharyya, IFS, wife of Shri Sanjib Kumar Kundu, aged about 57 years, by faith Hindu, by occupation Government Service, working as the Chief Technical Officer, Government of West Bengal having office Department of Environment Gov't of West Bengal, New Administrative Building, IB-180, Sector-III, Salt Lake, Kolkata-700106, do hereby solemnly declare and state as follows:-

1. That I am also holding the post of Chief Technical Officer, East Kolkata Wetlands Management Authority (hereinafter referred

U 2 APR 2026

to as "EKWMA"), Department of Environment, Government of West Bengal. I have made myself acquainted with the facts and circumstance of the instant Original Application and have gone through the documents pertaining to the subject matter of the instant Original Application. Therefore, I am competent to file the instant Counter Affidavit before this Hon'ble Tribunal.

2. That this affidavit is being filed in compliance with the solemn Order dated 05.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. It is respectfully submitted that, Respondent No. 14, Jyote Motors (Bengal) Private Limited, is situated at R.S. Dag No. 73/88 of Karimpur Mouza, J.L. No. 2, under P.S. Narendrapur, District South 24-Parganas, which falls within the East Kolkata Wetlands area. Earlier, on the basis of a complaint received regarding the said R.S. Dag No. 73/88 of Karimpur Mouza on 12.06.2021, the East Kolkata Wetlands Management Authority (EKWMA) requested the Inspector-in-Charge, Narendrapur Police Station through a letter vide No.

02 APR 2026



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226/CTO/EN/108(8)/2019-20 dated 10.08.2021 to enquire into the matter. It was further requested that, if any violation under the East Kolkata Wetlands (Conservation & Management) Act, 2006 and the Wetlands (Conservation & Management) Rules, 2017 is found, necessary action may be taken in accordance with the prevailing laws and to ensure that no such violations take place.

A copy of the said letter 226/CTO/EN/108(8)/2019-20 dated 10.08.2021 is annexed herewith and marked as **Annexure R/1**.

Further, in this regard, EKWMA also informed through a letter vide no. 196/CTO/EN/108(8)/2025-26(Link-2) dated 01.04.2026 to the District Magistrate, South 24-Parganas requesting necessary action against the illegal construction at R.S. Dag No. 73/88 of Karimpur Mouza in accordance with the prevailing laws and rules.

U 2 APR 2026

A copy of the said letter vide no. 196/CTO/EN/108(8)/2025-26(Link-2) dated 01.04.2026 is annexed herewith and marked as **Annexure R/2**.



4. It is respectfully submitted that, Respondent No. 12, Wow Momo Foods Private Limited. and Respondent No. 13, Shri Gangadhar Das owner of Pushpanjali Decorators is situated Rs dag nos. 1, 25 and 89 of Karimpur Mouza, J.L. No. 2, under P.S. Narendrapur, District South 24-Parganas, which falls within the East Kolkata Wetlands area. In this regard, EKWMA had visited the said dag nos. on 29.06.2022, it was noticed that unauthorised three storey building and unauthorised godowns have been constructed at part of said dag nos. The said premises are used for workshop of making decoration materials for different types of parties, occasion and also storage of these materials. No fire extinguisher system is present all over the said premises. Thereafter, EKWMA requested to the Inspector-in-Charge, Narendrapur Police Station through a letter vide No. 275/CTO/EN/108(8)/2019-20 dated 15.07.2022 to enquire into the matter and take necessary action in accordance with

02 APR 2026

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the law and ensure that no further violation takes place. A copy forwarded to the Superintendent of Police, Baruipur Police District for take necessary action.

A Copy of a letter vide No. 275/CTO/EN/108(8)/2019-20 dated 15.07.2022 is annexed herewith and marked as **Annexure R/3**

5. It is respectfully submitted that, EKWMA further inform to the Director General of Fire and Emergency Service Department, Govt. of West Bengal through a letter vide no. 277/CTO/EN/108(8)/2019-20 dated 15.07.2022 to take proper intervention at your end to avoid any future disaster at the site.

A Copy of a letter vide no. 277/CTO/EN/108(8)/2019-20 dated 15.07.2022 is annexed herewith and marked as **Annexure R/4.**

6. It is respectfully submitted that EKWMA was again informed to the District Magistrate of South 24 Parganas district through a letter no. 276/CTO/EN/108(8)/2019-20 dated

02 APR 2026



15.07.2022 to remove the illegal construction and restore the land to its original character in accordance with Laws.

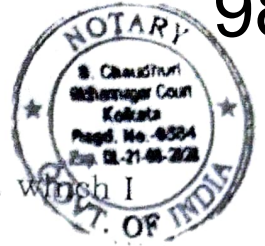
A Copy of a letter vide no. 276/CTO/EN/108(8)/2019-20 dated 15.07.2022 is annexed herewith and marked as **Annexure R/5**.

7. It is respectfully submitted that the EKWMA received an order from the District Magistrate of South 24 Parganas vide no. 08(15)/7300/1(4)/R/23 dated 18.09.2025. It was mentioned the Sub-Divisional Officer, Baruipur is directed to take appropriate steps for demolition of the said illegal construction of godown at part of RS Dag Nos. 1, 25 & 89 of Mouza Karimpur, JL no. 2, P.S. Narendrapur, District South 24 Parganas and restoration of the subject land to its original character and submit the compliance report to this end within three (03) weeks from the date of this order.

A Copy of the DM Order is annexed herewith and marked as **Annexure R/6**.

02 APR 2026


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That the Affidavit is true to my knowledge and belief, which I
derive from the office records.

Identified by me
Sibojyoti Chakrabarti
Advocate.
STATE OF WEST BENGAL 02.04.2026

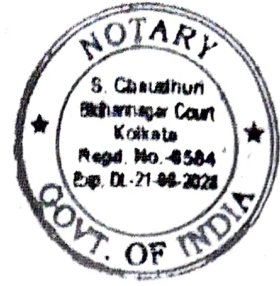
Sumana Bhattacharyya
DEPONENT


S. CHAUDHURI
* NOTARY *
GOVT. OF INDIA
Regd. No. -6584/06
Bidhannagar Court
Dist. -North 24 Pgs

02 APR 2026

02 APR 2026

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VERIFICATION

I, Mrs. Sumana Bhattacharyya, Chief Technical Officer, East Kolkata Wetlands Management Authority (hereinafter referred to as "EKWMA"), Department of Environment, Government of West Bengal do hereby verify that the statements made in paragraph no. 1 of this affidavit are true to the best of my knowledge and belief and the statements in paragraph nos. 2 to 7 of this affidavit are the information derived from the records of the office of East Kolkata Wetlands Management Authority, which I believe to be true and the rest are my respectful

Verified at Kolkata this 02nd day of April, 2026.

Sumana Bhattacharyya
DEPONENT

Identified and corrected by me

Sibojyoti Chakrabarti
Advocate 02.04.2026

Advocate.
STATE OF WEST BENGAL

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/06
Bidhannagar Court
Dist.-North 24 Pgs

02 APR 2026



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Annexure - B/11
100

**Government of West Bengal
Department of Environment**

East Kolkata Wetlands Management Authority

Pranisampad Bhaban, 5th Floor, LB - 2, Sector - III, Salt Lake, Kolkata - 700106

Ph.: 91-33-2335 3003, Fax: 91-33-2335 6403

No. 226 /CTO/EN/108(8)/2019 -20

Date: 10/08/2021

**To : The Inspector-in-Charge,
P.S. Narendrapur,
Baruipur Police District.**



Ref: Email, dated-12/06/2021 from Capt. P. Bhowmik <capt.bpartho@gmail.com>

Sub: Complaint regarding alleged violation of the EKW(C&M) Act, 2006 and Wetlands Rules, 2017

Sir,

This office has received the above referred email, dated-12/06/2021, enclosed herewith, which is self explanatory. In this regard, this is to inform you that as per the East Kolkata Wetlands (Conservation and Management) Act, 2006 the subject plot in question as mentioned in the complaint is situated at the Mouza-Karimpur, JL No-02 under P.S. Narendrapur (erstwhile P.S. Sonarpur), South 24 Parganas which falls within the East Kolkata Wetlands. As per the said Act, any change of character or mode of use of land within the East Kolkata Wetlands is not permitted, except with the previous sanction of the East Kolkata Wetlands Management Authority and according to the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India any construction of permanent nature and conversion for non-wetland uses including encroachment of any kind within the East Kolkata Wetlands are prohibited.

You are requested to enquire into the matter. In case of any violation(s) found under the aforesaid Act/Rules, please take necessary action in accordance with the law(s) and ensure that no violation(s) take(s) place.

Sincerely,



(Technical Officer)

Enclosure: As stated above

No. 226(1)/CTO/EN/108(8)/2019 -20

Date: 10/08/2021

Copy to: Capt. P. Bhowmik <capt.bpartho@gmail.com>


(Technical Officer)

02 APR 2026

Chief Environment Officer <environmentwb@gmail.com>

*****URGENT ACTION REQUIRED.**

1 message

Sat, Jun 12, 2021 at 11:59 AM

Aviator Akash <capt.bpartho@gmail.com>

To: "acsenvwb@gmail.com" <acsenvwb@gmail.com>

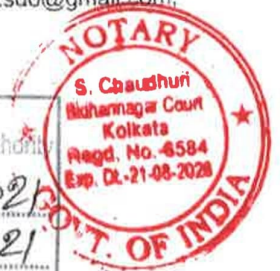
Cc: ctoekwma@gmail.com, "environmentwb@gmail.com" <environmentwb@gmail.com>, baruipur.sdo@gmail.com, dllro.s24pgs@gmail.com

To
Additional Chief Secretary,
Environment Department,
Govt of west Bengal.

Sub- Massive illegal Construction at EKWMA Ramsar sight area.

Respect Sir,
Greetings of the day.

Ex: Kolkata
Wetlands Management Authority
Docket No. 305/2021
Date. 04/08/2021



I would like to bring under your notice like a whistle blower that, there are some viral videos and audio clip as well as picture on social media regarding unauthorised illegal multistorey height Concrete Hanger and godown construction work under full swing.

As described in the audio by Mr Rajnish Malhotra(Heera Holiday inn, 51 Elliat Road, kolkata-16) with his self voice that location of the project sight is R.S Dag -73/88, NAZIRABAD ROAD, KARIMPUR MOUJA, JL-2, KHEYADAHA-2 PANCHAYAT under Sonarpur Block, Baruipur Subdivision, behind ARBANA NRI Tower.

Project owner is Pankaj Lila or his associates company with the brand name of Colour Fusion Studio . He is having 4 studio hanger in this vicinity which are also not allowed as far as Wetland conservation guidelines concern.

Regarding the same kind of activities several time BDO office and Local police station has been informed by Mr Rajnish Malhotra (family members of actual land owner's Indu Malhotra of Tagore Park, Tiljala, Kashba) Panchayat Pradhan and other local citizens but it is astonishing to observed that police remain inactive reason best known to them .

As far as EKWMA 2006 ACT for Wetland conservation concern, these kind of construction are totally illegal and these massive Hanger completely destroying the ecological balance , habitat Bird and their wildlife life cycle, Flora and Founa of the Wet Land Ramsar sight as well as destruction of Shali land activities near the construction sight also due to reduce Sunlight and water seepage or blockage.

These people or person are not recorded as local resident in Kheyadaha-2 panchayat area neither belongs to backward class catagory or economically weaker section . Even these people didn't belong to underprivileged section of the society , neither refugee from neighbouring country (Bangladesh) so , under which Law he/ they has been allowed to do this unlawful activities and violation of all prescribed stringent guidelines under EKW Ramsar sight conservation act 2006 ?

EKW ACT 2006 has clearly stated that , for Wetland conservation local police need to keep a vigil for the same area and update periodic report to DM office since south 24 parganas DM has been given full authority to implement or enforce EKWMA2006 act for Wetland Ramsar sight conservation.

It is a case of educated and financially rich outsider businessman in the panchayat vicinity with having full knowledge of EKWMA act, rules, punishment, penalty etc but ignoring nature of the land, Wet Land conservation (SHALI , agriculture) and destroying ecological balance of the area for self commercial gain only. Not at all behaviour of responsible citizen or social animal.

Some local miscreants or outsider so called Land Mafia with vested interest also join hand with gloves to run this kind of malpractice smoothly and making few other Hanger behind or vicinity of this construction sight without any approval.

Kindly take cognizance of the matter and initiate SUO MOTO action with immediate effect.

Thanking you.
Best Regards..
Capt. P. Bhowmik.

Attachment:--
Picture audio, video (actual)

CC to -- SDO Baruipur, BDO Sonarpur, DM , ADM south 24 parganas,

02 APR 2021

****Few points for your reference regarding illegal activities and EKWMA act violation by this project owner or company:-

- 1) 73/88 R.S
Dag . Plot number 14 recorded to Land reforms office as SHALI(agriculture or horticulture land) catagory.
- 2)As mentioned in website EKWMA only promote ECO tourism for commercial activities without destroying natural habitat life or else only parmanent Resident can make house with prior approval and guided by stipulated rule of WET Land restrictions but no way any Godown or Hanger construction are allowed for private/ industrial or commercial activities .
- 3) Before making any parmanent concrete construction required approval from Panchayat, BLock office, ADM office or EKWMA since they are final authority for wetland conservation. As per Panchayat record there is no application has been submitted yet but 60% construction of multistorey building level height of Hanger under progress.
- 4). As per EKWMA stipulated guidelines Police inaction or overlook of Main roadside huge construction also astonishing.
- 5) What should be the role need to play by Panchayat Member in his/her ward to report about any unauthorised activities to Panchayat Pradhan or Panchayat Secretary which need to be re sensitise or periodical update about EKWMA act, ammendment, circular is must because it is looking like Ward No-2 Panchayat member not having update knowledge about EKWMA act or least bother about such violation , action, punishment, CrPC act against unlawful activities otherwise he could report all offices without fail.
As per West Bengal government latest circular about " PARAY PARAY SAMADHAN, DUARE SARAKAR etc not at all observed in this case
- 6). PWD or EKW controlled vital exit water Canal (khal) also encroaches in this vicinity by making 100 of Shop construction over Canal since assembly election code of conduct was declared.

2 attachments

- VID-20210606-WA0011.mp4
9383K
- VID-20210227-WA0019.mp4
11866K



02 APR 2028



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Annexure R/103

Government of West Bengal
Department of Environment

East Kolkata Wetlands Management Authority

New Administrative Building, IB-180, Sector- III, Salt Lake, Kolkata- 700 106

Ph: 91-33-2335 3003, 91-33-2335 6403, Email: ctoekwma@gmail.com

No: **196** -CTO/EN/ 108(8)/2025-26(Link-2)

Date: 01 .04.2026

From: The Chief Technical Officer,
East Kolkata Wetlands Management Authority (EKWMA)

To: The District Magistrate,
South 24 Parganas District



Sub: Request for necessary action against illegal construction at RS Dag No. 73/88, Karimpur Mouza, P.S. Narendrapur, District South 24-Parganas

Sir,

This is to inform you that Advocate Ankur Sharma has filed a case before the National Green Tribunal, Eastern Zone Bench, being **O.A. No. 25/2026/EZ**, against Jyote Motor (Bengal) Private Limited; situated at Karimpur Mouza under Kheyadaha-II Gram Panchayat.

The said establishment of Jyote Motor (Bengal) Private Limited is located at R.S. Dag No. 73/88, Karimpur Mouza, J.L. No. 2, Kheyadaha-II Gram Panchayat, P.S. Narendrapur, District South 24-Parganas.

Earlier, this office had received a complaint regarding the said R.S. Dag No. 73/88 of Karimpur Mouza, where it was observed that unauthorized/illegal construction activities had been carried out at the said location.

As per the East Kolkata Wetlands (Conservation and Management) Act, 2006, the land under R.S. Dag No. 73/88, Nazirabad Road, Karimpur Mouza, J.L. No. 2, Kheyadaha-II Gram Panchayat, P.S. Narendrapur, District South 24-Parganas falls within the notified East Kolkata Wetlands area. Any change of character or mode of use of land within the East Kolkata Wetlands is not permitted under Section 9 of the East Kolkata Wetlands (Conservation and Management) Act, 2006.

Further, as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017, notified by the Ministry of Environment, Forest and Climate Change, Government of India, construction of permanent structures, conversion for non-wetland uses, and any form of encroachment within wetlands are strictly prohibited.

Therefore, this office lodged complaint at Narendrapur Police Station against the said construction.

In view of the above, you are requested to take necessary action against the illegal construction at R.S. Dag No. 73/88 of Karimpur Mouza in accordance with the prevailing laws.

Yours sincerely,


01.04.26

Chief Technical Officer, EKWMA

02 APR 2026


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No: 196 (1)- CTO/EN/ 108(8)/2025-26(Link-2)

Date: 01.04.2026

Copy forwarded for your kind information:

1. The PS to Additional Chief Secretary, Environment Department, Govt. of West Bengal.


01.04.26

Chief Technical Officer, EKWMA



02 APR 2026



*
Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403

No: 275-CTO/EN/108(8)/2019-2020

Date: 15/07/2022

From: Dr. Rajarshi Chakraborty
Technical Officer, EKWMA

To: The Inspector-in-Charge,
P.S. Narendrapur
Baruipur Police District



Sub: Complaint regarding violation of the East Kolkata Wetlands (Conservation and Management) Act 2006.

Sir,

In a field inspection by the staff members of EKWMA along with police of Narendrapur Police Station done on 29/06/2022, it was noticed that unauthorised three storey building and unauthorised godowns have been constructed at part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur JL No. 2 and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Pargana (South). Copy of field inspection report vide no. 027/FLD/EKWMA/2022 dated 08/07/2022 is attached herewith.

In this regard, it may be observed that as per East Kolkata Wetlands (Conservation and Management) Act, 2006, the RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8 under P.S. Narendrapur, Dist. 24-Parganas (South) fall within the East Kolkata Wetlands. Any change of character or mode of use of land within the East Kolkata Wetlands is not permitted, except with the previous sanction of the East Kolkata Wetlands Management Authority as per Section 9 of the East Kolkata Wetlands (Conservation and Management) Act, 2006. Further according to Section 4 of the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India any construction of a permanent nature and conversion for non-wetland uses including encroachment of any kind within East Kolkata Wetlands are prohibited.

Earlier EKWMA forwarded complaint letter to PS Narendrapur vide no 049-CTO/EN/108(8)/2019 2020 dated 09/02/2022 against tin shaded and permanent construction.

I am directed to request you to further enquire into the matter and take necessary action in accordance with the law and ensure that no further violation takes place.

Yours faithfully,

Technical Officer, EKWMA

No: 275(1)-CTO/EN/108(8)/2019-2020

Date: 15/07/2022

Copy forwarded for kind information and necessary action to:
The Superintendent of Police, Baruipur Police District

Technical Officer, EKWMA

Encl: As stated above.

02 APR 2022

EAST KOLKATA WETLANDS MANAGEMENT AUTHORITY
 ENVIRONMENT DEPARTMENT, GOVT. OF WEST BENGAL
 Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata- 700106

No.027/FLD/EKWMA/2022

Date:08/07/2022

FIELD INSPECTION REPORT**Inspection Date:** 29/06/2022

Location: RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS Dag No.19
 LR Dag Nos.19,Mouza- Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Parganas (South).
 (Reference coordinate of the site:22°30'47.03"N, 88°25'10.06"E)

Persons Present during field inspection:

- 1) Nandini Basu, Field Supervisor, EKWMA
- 2) Shyamal Das, Technical Assistant, EKWMA
- 3) Tarak Nath Das, Technical Assistant, EKWMA
- 4) Sudip Biswas, ASI of P.S. Narendrapur and his team



<u>Land Classification:</u>	RS Dag No	LR Dag No	RoR	EKW(C&M) Act, 2006
Mouza-Karimpur	1	12	Shali	“Urban/Rural settlement area (full)”
	25	13	Khal	“Urban/Rural settlement area (full)”
	89	10	Shali	“Urban/Rural settlement area (full)”
Mouza-Bhagabanpur	19	19	Bandh	“Substantially water body oriented area (full)”

Observation:


An unauthorised three storey building and unauthorised godowns have been constructed at a part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS Dag No.19, LR Dag Nos.19,Mouza- Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Parganas (South). The above said premises is used for workshop of making decoration materials for different types of parties & occasion and also storage of these materials. Some scrap materials are dumped besides of a nearest water body. No fire extinguisher system is present all over the said premises.


Name of alleged person (collected at the time of inspection):


1. Gangadhar Das, Sweet Dream, 1771 Rajdanga Main Road, Plot No.EF126, PS Kasba, Kolkata-700107.
2. Debobrata Bera, Manager

Remarks:

Earlier EKWMA forwarded complaint letter to PS Narendrapur vide no 049-CTO/EN/108(8)/2019-2020 dated 09/02/2022 against tin shaded and permanent construction.


 Shyamal Das
 Technical Assistant


 Tarak Nath Das
 Technical Assistant


 Nandini Basu
 Field Supervisor

Enclo: Relevant photographs of the site.

02 APR 2026



Photographs of part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur. JL No. 2, and RS Dag No.19, LR Dag Nos.19, Mouza- Bhagabanpur, JLN. 8, P.S. Narendrapur, Dist. 24-Parganas (South).
(Reference coordinate of the site: 22°30'47.03"N, 88°25'10.06"E)
(Reference field report no. -027/FLD/EKWMA/2022 dated 08/07/2022)





Photographs of part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS Dag No.19, LR Dag Nos.19, Mouza- Bhagabanpur, JLNo. 8, P.S. Narendrapur, Dist. 24-Parganas (South).
(Reference coordinate of the site:22°30'47.03"N, 88°25'10.06"E)
(Reference field report no. -027/FLD/EKWMA/2022 dated08/07/2022)





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Annexure 1094

Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403, E-mail: ctoekwma@gmail.com

No: 277 -CTO/EN/108(8)/2019-2020

Date: 15/07/2022

From: K. Balamurugan
Chief Technical Officer
East Kolkata Wetlands Management Authority



To: Director General,
Fire and Emergency Service Department

Sub: Regarding construction of illegal godowns and related fire hazards at Mouza- Karimpur & Bhagabanpur.

Sir,

East Kolkata Wetlands is a Ramsar designated wetland. It is governed by the East Kolkata Wetlands (Conservation and Management) Act, 2006 and the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India.

In a field inspection by the staff members of East Kolkata Wetlands Management Authority (EKWMA) along with police of Narendrapur Police Station done on 29/06/2022, it was noticed that unauthorised three storey building and unauthorised godowns have been constructed at part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Parganas (South). The above said Dag Nos. fall within the East Kolkata Wetlands. As per Section 9 of the East Kolkata Wetlands (Conservation and Management) Act, 2006, any change of character or mode of use of land within the East Kolkata Wetlands is not permitted. As per Section 4 of the Wetlands (Conservation and Management) Rules, 2017 any construction of a permanent nature and conversion for non-wetland uses within East Kolkata Wetlands are prohibited.

It was also observed during the inspection, the above said premises is being used as workshop for making materials for decoration to be used in parties/festive events and also for storage of the said materials. No fire extinguisher/control system could be observed in the entire site. The decoration materials being inflammable make the site very vulnerable to fire hazards. Photographs of the site are enclosed for your ready reference.

Therefore, the above matter is brought to your kind notice with the request to take proper intervention at your end to avoid any future disaster at the site.

Yours faithfully,

Chief Technical Officer, EKWMA

Encl: As stated above.

02 APR 2022

Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority
Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, Fax: 91-33-2335 6403

No: 276 -CTO/EN/108(8)/2019-2020

Date: 15/07/2022

From: K. Balamurugan
Chief Technical Officer
East Kolkata Wetlands Management Authority



To: The District Magistrate,
South 24-Parganas

Ref: 1. Order of the Hon'ble High Court, Calcutta dated 04/03/2022, in the matter of W.P.O541/2017
2. Order of the Hon'ble National Green Tribunal dated 10/02/2020, in the matter of O.A 32/2019 (EZ)

Sub: Complaint regarding violation of the East Kolkata Wetlands (Conservation and Management) Act, 2006.

Sir,

With reference to the above mentioned Order of the Hon'ble High Court, Calcutta dated 04/03/2022, in the matter of W.P.O541/2017 and Hon'ble National Green Tribunal dated 10/02/2020, in the matter of O.A 32/2019(EZ), you are requested to note the following.

In a field inspection by the staff members of East Kolkata Wetlands Management Authority (EKWMA) along with police of Narendrapur Police Station done on 29/06/2022, it was noticed that unauthorised three storey building and unauthorised godowns have been constructed at part of RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8, P.S. Narendrapur, Dist. 24-Parganas (South). Copy of field inspection report vide no. 027/FLD/EKWMA/2022 dated 08/07/2022 is attached herewith.

In this regard, it may observed that as per East Kolkata Wetlands (Conservation and Management) Act, 2006, the RS Dag Nos.1, 25, 89, LR Dag Nos.12, 13, 10, Mouza- Karimpur, JL No. 2, and RS & LR Dag No.19, Mouza- Bhagabanpur, JL No. 8 under P.S. Narendrapur, Dist. 24-Parganas (South) fall within the East Kolkata Wetlands. Any change of character or mode of use of land within the East Kolkata Wetlands is not permitted as per Section 9 of the East Kolkata Wetlands (Conservation and Management) Act, 2006. Further according to Section 4 of the Wetlands (Conservation and Management) Rules, 2017 notified by the Ministry of Environment, Forest and Climate Change, Government of India any construction of a permanent nature and conversion for non-wetland uses including encroachment of any kind within East Kolkata Wetlands are prohibited.

Pertinently, major portion of the above said dag nos. are recorded in the name of collector as per ROR and you are the permanent invitee member of EKWMA. Hence, you are requested to remove the illegal constructions and restore the land to its original character as per Section 11 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 and other extent Acts & Rules in this regard.

Yours faithfully,

Chief Technical Officer, EKWMA

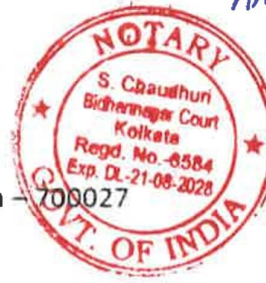
Encl: As stated above.

02 APR 2026

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

X



Annexure R/G 111

ORDER

In partial modification of the order vide memo no. 08(15)/7139/1(4)/R/23 dated 11.09.2025 issued by this end, the modified order is issued hereunder-

Whereas, a letter was received from the Chief Technical Officer, East Kolkata Wetlands Management Authority (EKWMA), Department of Environment, Government of West Bengal vide No: 276-CTO/EN/100(8)/2019-20 dated 15.07.2022 directing the undersigned to remove the illegal construction of godown at part of RS plot nos. 1, 25, 89, LR plot nos. 12, 13, 10 of Mouza - Karimpur, JL. No. 2, Block- Sonarpur, P.S. Narendrapur, District - South 24 Parganas and restore the subject land to its original character as per directives of Hon'ble Calcutta High Court dated 04.03.2022 passed in WPA 541/2017 and Order passed by Hon'ble National Green Tribunal, Eastern Bench dated 10.02.2020 in O.A. 32/2019/EZ.

And

Hence, the Sub-Divisional Officer, Baruipur is directed to take appropriate steps for demolition of the said illegal construction of godown at part of RS plot nos. 1, 25, 89, LR plot nos. 12, 13, 10 of Mouza - Karimpur, JL. No. 2, Block- Sonarpur, P.S. Narendrapur, District - South 24 Parganas and restoration of the subject land to its original character and submit the compliance report to this end within three (03) weeks from the date of this order.

And

The Superintendent of Police, Baruipur Police District, South 24 Parganas is requested to take necessary measures to deploy adequate police force therein to maintain law and order situation.


District Magistrate
South 24 Parganas

02 APR 2026

X

**OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS**

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, **Fax:** 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



Memo. No. 08(15)/ 7300 /1(4)/R/23

18.09.2025
Date : 15.09.2025

Copy forwarded for information and taking necessary action to:-

1. The Chief Technical Officer, EKWMA.
2. The Superintendent of Police, Baruipur Police District, South 24 Parganas.
3. The Sub-Divisional Officer, Baruipur
4. The Officer-in-Charge, Narendrapur Police Station, East Division, Kolkata Police.



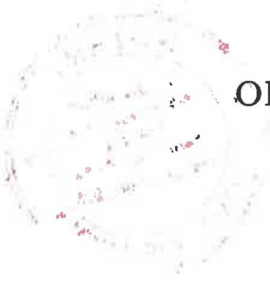
S. Chaudhuri
**District Magistrate
 South 24 Parganas**

02 APR 2026

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 25/2026/EZ



ANKUR SHARMA

Versus

STATE OF WEST BENGAL & ORS

AFFIDAVIT FILED BY THE RESPONDENT Nos. 1, 3 & 5

ADVOCATE

CH. 201 20